



2026:AHC:126607

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL REVISION No. - 3491 of 2026

Rishipal Singh

.....Revisionist(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Revisionist(s)	:	Rajesh Kumar Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE MRS. VANI RANJAN AGRAWAL, J.

Order on Criminal Misc. Bail/Suspension of Sentence Application

1. This revision has been preferred against the conviction and sentence recorded vide judgment and order dated 18.02.2025 passed by the Additional Chief Judicial Magistrate, Court No.1, Bulandshahr in Complaint Case No. 903 of 2000 (State of U.P. vs. Rishipal, under Section 7/16 Prevention of Food Adulteration Act, 1954, P.S.- Kotwali Nagar, District- Bulandshahr.
2. Heard learned Counsel for the revisionist-applicant as well as the learned AGA for the State.
3. By means of the bail application, the revisionist-applicant seeks suspension of sentence and grant of bail.
4. It has been submitted by learned counsel for the revisionist-applicant that the revisionist-applicant is innocent and has been falsely implicated. It has been further submitted that the conviction and sentence imposed by the learned trial court is against the weight of evidence on record. The trial court has misread the evidence on record and convicted the revisionist-applicant. The prosecution has not been able to prove its case beyond reasonable doubt. It has further been submitted that during trial applicant was on bail and the occurrence is about more than 25 years old. It has further been submitted that the revisionist-applicant has no criminal history to his credit. It has further been submitted that the applicant is languishing in jail since 13.05.2026. It has been further submitted that the appellant was on bail

during trial and has not misused the liberty of bail. Since there is no likelihood of early hearing of the revision in near future, the revisionist-applicant may be released on bail during the pendency of this revision. Besides the above submissions, learned counsel for the revisionist-applicant has also tried to touch upon at length the circumstances which led to the false implication of revisionist-applicant.

5. On the other hand, learned AGA vehemently opposed the bail application.

6. I have considered the rival submissions made by learned counsel for the parties and have gone through the entire record including the impugned judgment.

7. Having regard to the facts and circumstances of the case, sentence awarded to the revisionist-applicant, the evidence available on record and the findings recorded by the trial court thereon, and the fact that the revision may take some time for its final disposal, without further commenting on the merits of the case, I am inclined to release the appellant on bail.

8. Let the above named revisionist-applicant- **Rishipal** be released on bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Court concerned with subject to the condition below:-

(i) The revisionist-applicant shall cooperate in the early disposal of revision without seeking any adjournment.

(ii) The revisionist-applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

(iii) The revisionist-applicant shall deposit the entire amount of fine imposed against him by the learned trial court, if not deposited, within a period of four weeks from the date he/she is released on bail under this order.

9. The sentence awarded to applicant-appellant shall also remain suspended during the pendency of this revision.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that this Court has, however, not made any observation

on the merits of the revision.

12. A copy of the personal bond and surety bonds shall be transmitted to this Court by the court below for being kept on record of this revision.

13. Office is directed to send a copy of this order to the Court concerned through email/fax immediately for necessary compliance.

Order on revision

14. List this revision for hearing after one month.

(Mrs. Vani Ranjan Agrawal,J.)

June 10, 2026
S.A.